## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP (IB) No. 54/Chd/Hry/2017

Veena Industries Ltd.

...Petitioner-Operational Creditor

Vs.

ZTE Telecom India Pvt. Ltd.

...Respondent-Corporate Debtor

Present:

Mr. J.K. Hoon, Advocate for Mr. Sanjiv Dagar, Advocate

for the Petitioner-Operational Creditor

Mr. Vijay Kaundal and Mr. Rupesh Gupta, Advocates

for the Respondent-Corporate Debtor.

Learned counsel for the petitioner has filed compliance affidavit.

Mr. Surender Singh who is stated to be representing the company has

submitted in his affidavit that he sent copy of the petition alongwith entire Paper

Book to the respondent by Speed Post and the postal receipt as well as the

Track Report are attached. Learned counsel for the respondent has filed

written reply and copy of the same was supplied to the petitioner. The matter

be listed for arguments on 27.09.2017. Rejoinder, if any, be filed at least three

days before the date fixed with copy advance to the counsel opposite. It is

made clear that no request for further adjournment shall be entertained.

(Justice R.P. Nagrath) Member (Judicial)

Sd(-

September 08, 2017